2026:AHC:224149-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43831 of 2026

Advocate Bar Association District Bareilly And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dadhi Bal Yadav, Shesh Nath Singh Yadav, Sr. Advocate
Counsel for Respondent(s)	:	Ashok Kumar Tiwari, C.S.C.

Court No. - 1

HON'BLE AJIT KUMAR, J.
HON'BLE GARIMA PRASHAD, J.

1. Heard Sri R.K. Ojha, learned Senior Advocate, assisted by Sri Dadhi Bal Yadav, learned counsel for the petitioners, Sri Prabhakar Awasthi, learned Senior Advocate, assisted by Sri Kartikeya Agrawal, learned counsel appearing for respondent no. 4 and Sri Ashok Kumar Tiwari, learned counsel appearing on behalf of the Bar Council of Uttar Pradesh.

2. Petitioners are aggrieved by the order of affiliation granted to respondent no. 4 by the Chairman of the U.P. Bar Council and assails it on the ground that respondent no. 4 has not been able to supply requisite documents to have a valid affiliation with the Bar Council of Uttar Pradesh as per the Model By-laws and circular letters issued in this regard by the U.P. Bar Council. He submits that requisite documents have not been supplied and merely on assurance was given on affidavit yet affiliation has been granted.

3. It is submitted by learned Senior Advocate that the Advocates Bar Association of District Bareilly is a valid recognized Bar Association although he does not dispute that petitioner no. 1 as well as respondent no. 4, both are having registration under the Societies Registration Act.

4. Sri R.K. Ojha, learned Senior Advocate submits that petitioners have already filed their objection before the Bar Council of Uttar Pradesh in respect of the recognition granted to respondent no. 4 and that may be directed to be disposed of in accordance with law.

5. Sri Prabhakar Awasthi, learned Senior Advocate, however contends that Bareilly Bar Association is an oldest body of Advocates registered under the Societies Registration Act since 1984 and is, in fact, a validly reigstered Bar Association, whereas petitioner no. 1 is an association of a breakaway group of Lawyers and that was how they got registration done in the year 2026 only with the Registrar, Societies and that too after having lost election of the Lawyers held by the Bareilly Bar Association. He submits that petitioner does not have any locus to question renewal of the affiliation given to the Bareilly Bar Association that has already been granted affiliation by the Bar Council of Uttar Pradesh previously.

6. Sri Ashok Kumar Tiwari, learned counsel appearing for the Bar Council of Uttar Pradesh submits that if the objection has been filed before the Bar Council of Uttar Pradesh by the petitioner, the same shall be considered and decided in accordance with law within two months after giving full opportunity of hearing to petitioner nos. 1 and 2 and also the office bearers of respondent no. 4.

7. In view of above, this petition stands **disposed of** with direction to the Bar Council, Uttar Pradesh to dispose of objection filed by petitioners in accordance with law and giving opportunity of hearing to both the petitioners and respondent no. 4, as expeditiously as possible, within a period of two months of presentation of certified copy of this order.

(Garima Prashad,J.) (Ajit Kumar,J.)

October 28, 2026
Prashant D.

Digitally signed by :-
PRASHANT DWIVEDI
High Court of Judicature at Allahabad